

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

1. IA/1105/2021, IA/2770/2021,
IA/2778/2021, IA/373/2022, IA/1121/2022,
IA/1308/2022, IA/2000/2022, IA/2015/2022
& IA/2159/2022 in
C.P. (IB)/783(MB)2020

CORAM:

SMT. ANURADHA SANJAY BHATIA,
MEMBER (T)

SH. H. V. SUBBA RAO,
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY
LAW TRIBUNAL ON **08.08.2022**.

NAME OF THE PARTIES: Edelweiss Asset Reconstruction Company Limited
Vs
Meeti Developers Private Limited

SECTION: 7 & 12A of IBC, 2016

ORDER

IA 2159 of 2022- This is an application filed seeking withdrawal of the CP 783 of 2020 filed by the Petitioner against the Corporate Debtor. Counsel for the RP submits that Form-FA was given, and the withdrawal was approved by 96% of the COC. Accordingly, the above IA is **allowed** and the CIRP order passed against the Corporate Debtor is withdrawn by releasing the Corporate Debtor from all rigours of moratorium. In view of the order passed in the above IA 2159 of 2022, all the IAs become infructuous and stand disposed of granting liberty to the Petitioners to agitate their legal remedies before appropriate forum.

Sd/-
ANURADHA SANJAY BHATIA
Member(Technical)

Sd/-
H. V. SUBBA RAO
Member(Judicial)

/NT/